

Government of Jammu and Kashmir
Labour & Employment Department
Civil Secretariat, Jammu.

Notification
Jammu, the 13th December, 2017.



SRO-~~503~~ Whereas, the applicant President/General Secretary Metal Workers Union, Municipal flat No.2 Parade, Jammu C/O B.M.S office, Parade, Jammu raised a dispute against management of M/S R.K. Metal Industries, Kartholi, Baribrahmana, District Samba, under Industrial Dispute Act, 1947 on 20.10.2016 alleging therein laying off of the workers; and

Whereas, efforts were made by the Conciliation Officer (Assistant Labour Commissioner), Samba, to settle the dispute, but owing to the willful absence of respondents from conciliation proceedings, the issue in dispute between the parties could not be settled amicably; and

Whereas, the Conciliation Officer, (Assistant Labour Commissioner), Samba submitted his report regarding failure of conciliation proceeding and as such recommending the case for its reference to the Industrial Tribunal/Labour Court for adjudication; and

Whereas, the Government is of the opinion that an Industrial dispute exists between the parties i.e. M/S R.K Metal Industries, Kartholi, Baribrahmana, District Samba and President/General Secretary Metal Workers Union Municipal flat No.2 Parade, Jammu C/O B.M.S office, Parade, Jammu; and

Whereas, the Government considers it desirable to refer the said dispute to the Industrial Tribunal/Labour Court for adjudication.

Now, therefore, in exercise of the powers conferred by clause (c) of sub-section (1) of section 10 of the Industrial Disputes Act, 1947 (XIV of 1947), the Government hereby refers the said dispute to the Industrial Tribunal/ Labour Court for adjudication on the following issues:-

1. Whether the laying of workers by M/s R.K Metal Industries, Kartholi, Baribrahmana, District Samba was legally justified and after following due process of law or not;
2. If the above issue is decided in negative, to what relief the workers are entitled to?

By order of the Government of Jammu and Kashmir.

Sd/-

(Kifayat Hussain Rizvi), IAS

Commissioner/Secretary to the Government,

No.L&E/Lab/18/2017

Dated:- 13 -12-2017

Copy to the:-

1. Advisor to Hon'ble Chief Minister, J&K.
2. Secretary, Department of Law, Justice and Parliamentary Affairs.
3. Labour Commissioner, J&K, Jammu.
4. Director Information, J&K, Jammu with the request to publish the notification/SRO in leading English dailies one each from Jammu/Kashmir.
5. General Manager, Government Press, Jammu for its publication in the next issue of the Government Gazette.
6. Presiding Officer, Industrial Tribunal/Labour Court, J&K Jammu alongwith full case/leaves in original.
7. Assistant Registrar, J&K High Court, Jammu.
8. Deputy Labour Commissioner, Jammu.
9. Assistant Labour Commissioner (Conciliation Officer), Samba.
10. Private Secretary to the Hon'ble Minister for Labour and Employment.
11. P.S to Commissioner/Secretary to the Government, Labour and Employment Department.
12. SRO file (w.2.s.c).
13. Stock file.

(Dr. Ifan Ali Khan)KAS

Under Secretary to the Government